

**IN THE HIGH COURT OF BOMBAY AT GOA.
(LD-VC-OCW-189/2020)**

IN

WRIT PETITION NO. 112 OF 2020.

Russell Mark Rodrigues ...Applicant.

Vs

Caroline D'SilvaRespondent.

Shri Rohit Bras De Sa, Advocate for the Applicant.

Shri A. Bhobe, Advocate for the respondent.

Coram:- DAMA SESHADRI NAIDU, J.

Date:1st December 2020.

P.C.

Earlier this Court directed the petitioner to handover the child to the respondent/mother in a time frame. Now the applicant's counsel informs me that the petitioner has moved a Special Leave Petition before the Supreme Court, and it is to be listed on 3.12.2020. Therefore,he wants this Court to extend the time it had earlier fixed.

2. Respondent's counsel has however opposed it.

3. Though this Court is not inclined to extend the time, given the prevailing pandemic, it may serve interest of justice if the time is extended only once. As the matter is said to have been listed before the Supreme Court in a couple of days, time is extended by one week from today. No further extension shall be granted.

4. Application stands disposed of.

DAMA SESHADRI NAIDU, J.